

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/715/2021

This the 29th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Tariq Ahmad Lone, Age 48 years, S/o Ghulam Mohammad Lone, R/o Logripora Bomai, District Baramulla, J&K-193201.

.....Applicant

(Advocate:- Mr. Shafqat Nazir)

Versus

1. Government of Jammu and Kashmir through Commissioner/Secretary to Government General Administration Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Deputy Commissioner Baramulla (Chairman Selection Committee)-193101.
3. Tariq Ahmad Zaki, S/o Ghulam Rasool Zaki, R/o Baba Yousuf Sopore District baramulla, J&K-193201.
4. Mohammad Ishfaq Mir, S/o Abdul Rashid Mir, R/o Abdul Rashid Mir, R/o Janbazpora Baramulla, J&K-193301.
5. Fayaz Ahmad Mir, S/o Abdul Rashid Mir, R/p Chinkipora Sopore, District baramulla J&K-193101.
6. Javid Ahmad Ganaie, S/o Noor Ud Din Ganie, R/o Jamia Mohalla Baramulla, J&K-193201.
7. Nusrat Subhan, D/o Abdul Subhab Janwari, R/o Mumkak, Sopore, District Baramulla, J&K 193201.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

The case of the applicant is that advertisement notice bearing no. 04/DCB of 2006 came to be issued by Respondent No. 2 inviting applications from eligible candidates for filling up of 207 Class-IV vacancies in various Departments. The applicant filed his application forms against advertised posts. The selection process got entangled in litigation and the matter even reached the Hon'ble Supreme Court. After permission of



the Hon'ble Supreme Court, the respondents published the list of candidates to be called for viva voce, however, the name of the applicant was not there. The applicant also furnished a representation dated 02.12.2020 before the respondents, however, the same is still pending with the respondents. In the meantime, the selection list of the selected candidates was also published.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 02.02.2020 (Annexure No. A-8 to the O.A.) within a stipulated time frame.
3. We have heard Mr. Shafqat Nazir, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.
4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 02.02.2020 (Annexure No. A-8 to the O.A.) by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of seven days from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

(DINESH SHARMA)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)